

**Mr. Speaker:** The Member complains that the details that are denied to the members here are disclosed by the newspapers to the public and everybody knows it except the Members. So, he says that some steps should be taken to see that this information does not leak out.

**Shri Hem Barua:** They are making a fetish of secrecy.

**Shri Jawaharlal Nehru:** That may be so but there is a difference between an official statement by Government and an unfortunate leakage to the press. We want to take steps to prevent these leakages which take place either here or in those countries with whom we are dealing or from the Embassies concerned. There are many places from where the information can leak out. But there is a difference between a formal statement by Government and the press giving various surmises.

**Shri Hem Barua:** May I point out.

**Mr. Speaker:** He has explained it.

**Shri Narendra Singh Mahida:** May I know whether in "warships", battle-ships, destroyers, aircraft carriers and submarines are included? Also, what would be the seating capacity of the helicopters?

**Mr. Speaker:** That is too wide a question. Next question.

#### Industrial Truce

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- \*460. { **Shri Indrajit Gupta:**  
**Shri P. R. Chakraverti:**  
**Shri P. C. Borooah:**  
**Shri S. M. Banerjee:**  
**Shri Daji:**

Will the Minister of Labour and Employment be pleased to state:

(a) whether any of the parties to the Industrial Truce Resolution of 3rd November, 1962 have demanded a review of its working; and

(b) whether Government propose to call another tripartite conference for this purpose?

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** (a) Yes.

(b) The matter is under consideration.

**Shri Indrajit Gupta:** I want to know which are the parties who have asked for a review of this Resolution on the basis of complaints that it is not being properly implemented? Who are the parties?

**Shri R. K. Malviya:** One of them is the A.I.T.U.C. Others have also asked for a review but under certain conditions.

**Shri Indrajit Gupta:** May I know whether the Government has carried out any departmental review of its own and whether it has found that the employers have been guilty of larger numbers of retrenchment, dismissal and discharge which are in violation of the truce?

**Shri R. K. Malviya:** Yes. We are in contact. Only the other day on the floor of the House I said that 29 complaints were received. They were attended to.

**Shri Indrajit Gupta:** They were only closures. I asked about retrenchment, dismissal and discharge specifically.

**Shri R. K. Malviya:** The complaints which have come before the Ministry have been examined, and are being examined and action is being taken in all cases.

**Shri Daji:** Is it a fact that even the I.N.T.U.C. has complained that the resolution is not worked properly and if so, when the complaint is generally from the workers' side, when will the Government decide on a new tripartite conference?

**The Minister of Planning, Labour and Employment (Shri Nanda):** It is unfortunately true that compared to

the excellent results secured in the first two or three months after the declaration of emergency, recently, last month, particularly, there has been some deterioration.

**Shri Ranga:** Reflection on the Government policy regarding emergency.

**Shri Nanda:** The Government policy is, whenever any slight change for the worse occurs, strong action is taken. In a recent meeting of the informal consultative committee regarding Labour, this was very fully discussed. In this case, unfortunately, the position is that employers have not come up to expectation in this particular respect. I have written to all of them—organisations of workers as well as employers. We may have to sit down again to have a review of the position.

**Shri P. R. Chakraverti:** May we know in how many cases employers have gone back on the assurance given in the tripartite conference and if so, what are the reasons advocated by them?

**Shri Nanda:** The main thing which has been the subject of complaint is that whereas they had agreed that, instead of allowing matters to go to adjudication, particularly in cases of retrenchment and other personal cases, they will be settled by arbitration, there has been some progress in that respect, but not enough. That is the chief ground for complaint.

**Shri A. P. Sharma:** May I know whether the Government is aware about the concern expressed by trade unions in the public sector enterprises about non-implementation of the Industrial truce resolution, particularly by the employing Ministries and if so, what steps the Government are taking to see that the employing Ministries also implement the Industrial truce resolution?

**Shri Nanda:** There have been some complaints received also about public sector enterprises and certain depart-

ments of Government. That is also being looked into.

**Shri Surendranath Dwivedy:** I wanted to know whether it has come to the notice of the Government that the steel factory at Rourkela which is a public sector industry has violated this Industrial truce even during the emergency?

**Mr. Speaker:** Some particular factory has also violated this?

**Shri E. K. Malviya:** There is no information about it. Complaints have not come.

**Shri P. C. Berooah:** May I know whether the I.N.T.U.C. has demanded revival of Industrial committees for major industries and if so what is the response from the Government?

**Shri Nanda:** There is no question of revival. Industrial committees are there. Meetings have not taken place for some time because of the emergency. I think we will have to start having meetings.

**Shri Mohammad Elias:** May I know whether it is a fact that the employers are constantly refusing to cooperate with the Government for voluntary arbitration and if so whether the Government is thinking of adopting any other concrete measures to force the employers to agree to voluntary arbitration?

**Shri Nanda:** The moment the word force is used, it ceases to be voluntary arbitration. There is adjudication. We have got power to refer disputes to adjudication. We do that. This was in order to obviate delays that instead of adjudication, we should have voluntary arbitration. This is a matter entirely within the discretion of the employers. Some progress has occurred. I expect that things will be better still.